

who have been advanced loans under the Self Employment Scheme for Urban Poor;

(b) whether the scheme is likely to continue during the current financial year also;

(c) if so, the provision made/proposed to be made for this Scheme during the current financial year;

(d) if not, the reasons therefor;

(e) whether complaints have been received regarding irregularities in making the loans available; and

(f) if so, the action taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Presumably the Hon'ble Member is referring to the Self-Employment Programme for Urban Poor (SEPUP) which was launched on 1st September, 1986. Reserve Bank of India has reported that the complete State-wise data under Self-Employment Programme for Urban Poor have not yet become available. However, as per the information available with Reserve Bank of India, 16,882 cases have been sanctioned loans under SEPUP in the Union Territory of Delhi.

As per the data reporting system from banks under SEPUP, banks are required to furnish State/Union Territory-wise performance data. Hence separate data in respect of Barabanki District, Uttar Pradesh are not available with RBI. However, as per the information available with them, 14124 cases have been sanctioned in Uttar Pradesh upto December, 31, 1986.

(b) Yes, Sir.

(c) and (d). An increased provision has been made in current financial year for meeting towards the capital subsidy component under the programme.

(e) and (f). In a Scheme/Programme which is being implemented throughout the country there may be a few complaints regarding implementation of the Scheme. However, whenever any specific complaint

is received by the Government, the same is referred to Reserve Bank of India/concerned commercial banks for taking remedial action.

[English]

Banking Service Commission

7518. DR. G.S. RAJHANS : Will the Minister of FINANCE be pleased to state :

(a) whether there is any proposal to wind up the Banking Service Commission;

(b) if so, the other systems for recruitment considered by Government; and

(c) by when these new systems are likely to be introduced ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Banking Service Commission has not been set up and therefore, the question of winding it up does not arise.

(b) Recruitment of officers cadre and clerical cadre personnel in the public sector banks is being done by various Banking Service Recruitment Boards and the Central Recruitment Board. Recruitment in Subordinate Cadre is done through local Employment Exchanges.

(c) Does not arise.

Salary Savings Scheme

7519. SHRI V.S. KRISHNA IYER : Will the Minister of FINANCE be pleased to state :

(a) whether it has come to the notice of Government that premium receipts are not acknowledged nor periodical statements of accounts sent to the LIC policy-holders under Salary Savings Scheme; and

(b) if so, the steps taken/proposed to send premium receipts to the policyholders under Salary Savings Scheme regularly ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

JANARDHANA POOJARY): (a) and (b) Under the Salary Savings Scheme policies, by its very nature, the premiums are paid through salary disbursement made by the employer to the employees, who are the LIC policyholders. The premiums are received by the LIC by one remittance and only one consolidated receipt is issued to the paying authority. There is, thus, economy in the administration of such policies, saving the extra charge of 5% of the premium levied for monthly payments, where individual receipts are required to be issued to the policyholders. It has, therefore, been laid down in the Scheme that no individual premium due notice or receipt will be issued by the LIC. If, however, a policyholder desires a statement of premiums paid by him during the course of a year, the statement is being sent to him on request.

Cheque Books

7520. **SHRI V.S. KRISHNA IYER :** Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the present cheque books issued by nationalised banks do not have counterfoils;

(b) if so, whether it is causing much inconvenience to the customers in making necessary entries regarding money drawn from their accounts;

(c) the total amount saved by the nationalised banks on account of introducing the new cheque books without counterfoils; and

(d) whether Government propose to re-introduce the old type of cheque books with counterfoils ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d). Banks have been advised by Reserve Bank of India to contain the cost of issuing new cheque books by eliminating counterfoils and providing instead record slips for keeping record of the deposits and withdrawals. This measure has already been implemented in respect of MICR cheques in whose case cost of paper and printing is much higher

than in the case of ordinary cheques. Banks issue cheque books to their account holders free of any charge and it is essential that they contain the cost involved within reasonable limits. The precise savings on account of dispensing with the counterfoils have not been estimated.

There is no proposal to reintroduce counterfoils in MICR cheques.

Investment in Electronic Industry in India by Multi-National Foreign Companies

7521. **SHRI AMARSINH RATHAWA :** Will the PRIME MINISTER be pleased to state :

(a) whether multinational companies have shown their interest to enter the electronic industry in India;

(b) if so, the names of those companies;

(c) the Government's reaction thereon; and

(d) Government's policy in regard to allow foreign companies into electronic industry in India ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN) : (a) Yes, Sir.

(b) The names of the companies are given in statement-I given below.

(c) and (d). The cases are examined on their merits within the overall framework of policy on foreign technology/investments (statement-II below) and decisions taken from time to time.

Statement-I

1. M/s. Phillips, Holland.
2. M/s. Marconi Instruments Ltd., U.K.
3. M/s. Tektronix Ltd., U.S.A.